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Office note as to Serial Order with Signature action (if any) No. of Date of taken on order Order Order ..3 25.1.95 finalised and circulated a scheme whereby Fer Adornismin all casual employees with more than one year of service, and who are otherwise eligible for regularisation, should be accorded temporary status and thereafter be regularised against available vacancies in order of seniority. It is mentioned by Shri Mohapatra that this scheme has recently been received by Respondent 2010 and steps have been taken to implement the same. Shri Ashok Mishra, learned Sr. Standing 41. 10 4-1-91 Counter out Counsel for respondents, however, has Acehno knowledge of this and requested for time to file a counter. In view of the clear position stated on behalf of the applicants it is not considered necessary to hold up the disposal of this case. The following directions may, therefore, be noted for compliance by the respondents : In case a scheme is under contemplation, the wages of the present applicants may be regulated on prorata basis compared to the regular employees of the C.R.R.I. as directed in Original Application Nos. 224, 225, 226 and 227 and 1994 and O.A. Nos.235 and 236 of 1991. The question of payment of any arrears consequent to this decision shall have to be settled by the authorities in lying with the scheme and the date of effect in respect of payment of backwages, as approved and communicated by the I.C.A.R. These orders shall be implemented within 60 days from

the date of receipt of a copy of these orders.

Should the applicants have any